

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH 'SMC', MUMBAI

BEFORE SHRI VIKAS AWASTHY (JUDICIAL MEMBER)  
AND  
SHRI GAGAN GOYAL (ACCOUNTANT MEMBER)

I.T.A. No.7065/Mum/2019  
(Assessment Year 2012-13)

Memon Publishing Board vs Income-tax Officer  
5, 1<sup>st</sup> Floor, Dada Manzil (Exemptions) 2(1), Mumbai  
67-69, Mohammed Ali Road  
Mumbai  
**PAN : AAATM0004G**

Assessee represented by : None  
Department represented by : Shri T Shankar, Sr.DR

**ORDER**

**Per : Gagan Goyal (AM):**

This is an appeal filed by the assessee against the order of Commissioner of Income-tax (Appeals)-3, Mumbai pertaining to assessment year 2012-13.

2. When the appeal was called up for hearing none was present on behalf of the assessee. However, we find that the assessee has filed a letter on 22/11/2021 requesting for withdrawal of the appeal on the ground that the assessee has opted for settling the dispute under the 'Vivadh se Vishwas Scheme, 2020'. Alongwith said letter, the assessee has also furnished copy of Form 3 issued by Designated Authority under 'Vivadh se Vishwas Scheme, 2020'.

2. The learned departmental representative stated that the Department has no objection if the assessee wants to settle the dispute under 'Vivad se Vishwas Scheme, 2020'.

3. In view of the request made by assessee in the aforesaid letter, appeal filed by the assessee is dismissed, as withdrawn.

4. In the result, appeal filed by the assessee is dismissed.

Sd/-

(VIKAS AWASTHY)  
JUDICIAL MEMBER  
Mumbai, Dt : 01 February, 2022  
Pavanan

sd/-

(GAGAN GOYAL)  
ACCOUNTANT MEMBER

/True copy/

Assistant Registrar / Senior Private Secretary  
ITAT, Mumbai Benches